

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) Mr. Deputy Speaker, Sir, I have been hearing the hon. Members for the last two hours. I think it started immediately after the Question Hour. It was raised from all sides of the House. I heard the hon. Member from the BJP. I share his sentiments. He said that things are not very proper in Andhra Pradesh. If I am right, he mentioned about Andhra Pradesh. The other Members, even some Members from the Treasury side, have also made their complaints. If the House is feeling so much agitated, if your goodself desires, we can get a report from the State as to what has been done, why this has been done, about the Complaints made by the hon. Members. There is no harm in getting a report. So, if the Chair desires, from the Government side, we can ask what were the cases about which the hon. Members have made their complaints, about which they are in an agitated mood. We can get the facts about it

(Interruptions)

SHRI Y.S. RAJASEKHAR REDDY (Cuddapah) Sir, it is a question of a ...* Minister in the Ministry of Andhra Pradesh *(Interruptions)*

MR. DEPUTY SPEAKER: Please take your seats
(Interruptions)

SHRI Y.S. RAJASEKHAR REDDY . Sir, through you, I am requesting the hon. Minister to get the facts about this incident...*(Interruptions)*. Also, the bye-election for Gorantla Assembly Constituency in Andhra Pradesh cannot go on in a peaceful manner under the Circumstances. Is there any fear psychosis or not? On these three aspects, please see that a report is obtained from the State...*(Interruptions)*

[Translation]

SHRI RAJESH KUMAR (Gaya). Mr Deputy Speaker, Sir this is a matter concerning one Minister, without investigating the Case...* It has been said, Therefore, it should be expunged from the records.

[English]

PROF. UMMAREDDY VENKATESWARLU (Tenali) : Mr Deputy Speaker, Sir, I request that the words* *(Expunged as ordered by the Chair)* Minister in the Ministry of Andhra Pradesh" should be expunged

SHRI Y.S. RAJASEKHAR REDDY Why?
...*(Interruptions)*

PROF. UMMAREDDY VENKATESWARLU . Yes. What is the terrorism involved there?.. *(Interruptions)*

MR. DEPUTY SPEAKER : The chair will examine if there are any unnecessary uncalled for, unwarranted, unparliamentary words and if there are any, such words shall be expunged.

(Interruptions)

* Expunged as ordered by the Chair

PROF. UMMAREDDY VENKATESWARLU: The law and order is very much in tact in the State. Proper inquiry will be held by the State itself. There is no question of making allegation that there is a ..* Minister in the Ministry of Andhra Pradesh...*(Interruptions)* Therefore, I request that these words should be expunged from the record...*(Interruptions)*

MR. DEPUTY SPEAKER: I will examine all these things. I do not allow you to be hurt

Now, we take up Matters under Rule 377.

14.43 hrs.

MATTERS UNDER RULE 377

- (i) Need to set up more LPG outlets in Bilaspur District, Madhya Pradesh.

[Translation]

SHRI BHAWANI LAL VERMA (Janjgir) . Mr Speaker, in my Lok Sabha Constituency of Janjgir, district Bilaspur in Madhya Pradesh having population of about 20 lakhs and several industrial towns-Korba, Champa, Nalla, Janjgir etc. The number of gas agencies is not adequate. There is only one agency working in Korba city having population of 2 lakhs. Due to population increase one more agency is badly needed. Janjgir town has population of 30 thousands and Champa town has the population of 35 thousand and both are industrial towns. Each of the two towns fulfill the criteria for opening gas agencies.

A demand is being made by the people there for a long time and the State Government of Madhya Pradesh has also submitted a proposal for setting up of L.P.Gas agencies in those places.

I, therefore, demand from the Central Government that L.P. Gas agency should immediately be sanctioned for Korba, Janjgir, Nalla and Champa towns in Bilaspur district of Madhya Pradesh.

- (ii) Need to Provide a manned Railway Crossing near Padase Railway Station on Bhusawal-Surat section of Western Railway

[English]

SHRI BAPU HARI CHAURE (Dhule): Mr, Deputy-Speaker, Sir, there is an urgent need to construct a gate over the Railway line near Padase Railway Station on Bhusawal-Surat Section of Western Railway to connect Nardana and Amalner via Betawad MDR No.28 (Major

* Expunged as ordered by the Chair.

District Road) which passes through both Dhule and Jalgoan districts in Maharashtra

In the absence of a gate, the vehicles have to pass under a Railway bridge No 294 which is very narrow, only 10 feet wide. So, traffic is blocked or totally jammed for hours together specially during rainy season and there is no alternative way. Vehicles are not allowed to pass under the bridge. So the Government of Maharashtra have not constructed about 1/2 km Pucca road sides of the Railway line

Unless the gate is constructed it is not possible to connect the roads approaching the Railway line from both sides

I therefore, request the Central Government to construct a Railway gate near Padase Railway Station at the earliest

- (iii) **Need to maintain status-quo in respect of release of water from Indra Gandhi Canal, Rajasthan.**

[Translation]

SHRI BIRBAL (Ganganagar) Mr Deputy Speaker, Sir Water allowance in the Indra Gandhi Canal project has been decreased from 5.23 cusec to 3.00 cusec. It will cause substantial reduction in production in that area

Reduction in water allowance has been said as Sem Water logging. But in no branch or minor of any canal in this area is totally affected by Sem Water logging. Only a small portion of branch or minor is affected by Sem Water logging. Reduction in Water allowance is not at all justified as it will adversely affect production of crops in the area

Good crop and production of paddy in Kharif has been achieved in the affected area during the last three four years. Reduction in water allowance will make paddy cultivation impossible and the fields will remain uncultivated in which quick growing bushes will come out and make the land barren. It will be very difficult to reclaim such fields for production of crops. The problem of Water logged area can be solved by use of modern equipments or by drainage system or some other alternative

On the pretext of water logging, water is being given in second stage instead of first stage, which is highly detrimental to the farmers of the area and totally unjustified. The first stage land is Dumat, while second stage land is mostly arid. Its land yields good crops. Therefore, water allowance reduction is not justified. If inspite of all this the water allowance is reduced it will invite a big public agitation against such a wrong and unjustified step

I, therefore appeal to Central Government to maintain status quo of water allowance of 5.23 cusec in Indra Gandhi Canal project

- (iv) **Need to release adequate funds for widening the National Highway No. 43 at Nowrangpur, Orissa.**

[English]

SHRI K PRADHANI (Nowrangpur) Mr Deputy-Speaker, Sir I wish to raise the following matter under Rule 377

The National Highway 43 runs through Nowrangpur parliamentary constituency from Raipur to Andhra Pradesh. The road transport is the only convenient transport available to the three districts of Orissa, namely, Nowrangpur, Koraput and Malkangiri as it touches the nearest railway line at Vijayanagaram in much shorter time. The road is narrow but slowly it is being widened on the hills. The road between Eastern Ghat and Salur is much lower in height equivalent to the paddy fields and as a result of that during rainy season the flood water always logs on the road and damages it regularly, causing much hardship to the motor vehicles passing on this road

I therefore, urge upon the Government of India to release sufficient money for widening the road on the hills and to raise the level of the road from the hills to Salur town as early as possible to enable the vehicles to pass on this road without any trouble in shorter time and prevent damage of the road during rainy season

- (v) **Need to celebrate 200th Anniversary of Ahilyabai throughout the country and set up National Awards in her memory.**

[Translation]

SHRIMATI SUMITRA MAHAJAN (Indore) Mr Deputy Speaker, Sir Dev' Ahilya Bai Holkar is a great honorific heritage of our country. She ruled over her state very efficiently 200 years ago and established a mark in the whole country about her governance and administration. She while maintaining integrity, sovereignty of the country and cultural heritage renovated several temples of worship. She erected ghats at rivers and travellers rest houses (Dharam Shalas) at several places. She performed this noble work at pilgrimage Centres in all the corners of the country in a systematic manner. She was our able statesman, efficient administrator and a great environmentalist who looked after food and life of birds and animals including fish and made satisfactory arrangements therefor. Such a great and noble lady died in 1795 on Shraavan Badi Chaturdashi. Her 200th death anniversary falls during the current year. She became mother for the people due to her status as a queen. The whole country should